

port (Quality Control and Inspection) Act, 1963.

REPORT OF THE TROMBAY FERTILIZER COMMISSION OF INQUIRY AND MEMORANDUM OF ACTION TAKEN THEREON.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(1) Report of the Trombay Fertilizer Commission of Inquiry.

(2) Memorandum of Action taken on the above Report.

A copy of Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1980, Eighty-second Report of Law Commission on effect of Nomination, Eighty-third Report of Law Commission on Guardians and Wards Act, 1890 etc., Eighty-fifth Report of Law Commission on claims for Compensation Under Motor Vehicles Act, 1939 and two Statements explaining reasons for not laying simultaneously the Hindi version of the Eighty-third and Eighty fifth Reports.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): I beg to lay on the Table:—

(1) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 677 in Gazette of India dated the 28th June, 1980, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

(2) A copy of the Eighty-second Report (Hindi and English ver-

sions) of the Law Commission on Effect of Nomination under Section 39, Insurance Act, 1938.

(3) A copy of the Eighty-third Report of the Law Commission on the Guardians and Wards Act, 1980 and certain provisions of the Hindu Minority and Guardianship Act, 1956.

(4) A copy of the Eighty-fifth Report of the Law Commission on Claims for Compensation under Chapter 8 of the Motor Vehicles Act, 1939.

(5) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Reports mentioned at (3) and (4) above.

SUMMARIES OF BUDGET ESTIMATES FOR REVENUE AND EXPENDITURE OF INDIAN AIRLINES AND AIR INDIA FOR 1980-81 AND SUMMARIES OF ACTUALS FOR 1978-79, BUDGET ESTIMATES AND REVISED ESTIMATES FOR 1979-80 AND BUDGET ESTIMATES FOR 1980-81 OF INDIAN AIRLINES AND AIR INDIA.

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): On behalf of Shri A. P. Sharma, I beg to lay on the Table:—

A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—

(1) (i) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1980-81.

(ii) Summary of Actuals for the year 1978-79, Budget Estimates and Revised Estimates for the year 1979-80 and Budget Estimates for the year 1980-81, under Capital of Indian Airlines.

(2) (i) Summary of Budget Estimates for Revenues and Expen-